

ÀITEM NO.1B
(For Judgment)

COURT NO.4

SECTION XIV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.7431 OF 2008
(Arising out of SLP(C) No.14429/2007)

ROOP SINGH NEGI

Petitioner(s)

VERSUS

PUNJAB NATIONAL BANK & ORS.

Respondent(s)

Date: 19/12/2008 This matter was called on for pronouncement
of Judgment today.

For Petitioner(s)

Mr. K.V. Mohan,Adv.

For Respondent(s)

M/s. K.L. Mehta & Co.,Advs.

UPON hearing counsel the Court made the following
ORDER

Hon'ble Mr. Justice S.B. Sinha pronounced the Judgment
of the Bench comprising of His Lordship and Hon'ble Mr. Justice
Cyriac Joseph.

Leave granted.

The impugned judgment is set aside. The appeal is allowed
with costs and appellant is directed to be reinstated with full back
wages. Counsel's fee assessed at Rs.25,000/-.

(Sarita Purohit)
Sr.P.A.

(Pushap Lata Bhardwaj)
Court Master

(Reportable signed judgment is placed on the file)